

**HIGH COURT OF KARNATAKA
BENGALURU**

Dated: June 15, 2020

**ADDENDUM TO NEW STANDARD OPERATING PROCEDURE
(SOP) - DISTRICT JUDICIARY DATED JUNE 12, 2020**

In case of recording of compromise of the matter between the parties and when the Court requires the presence of the parties to ascertain the genuineness of the settlement submitted before the Court, the Court concerned may issue directions to such party/parties to be physically present before the Court to endorse/approve the contents of the compromise petition submitted before the Court. In such cases, the Principal District and Sessions Judge or the Principal Judge concerned shall issue necessary passes to the party/parties concerned by allowing them to enter the Court precincts in connection with reporting the settlement.

When a case is required to be advanced for the purpose of reporting settlement, in that event, an application is required to be moved for taking up the matter in the same manner as that of urgent hearing and the Court will again recourse to follow the same procedure as referred to in the SOP as well as in the above paragraph.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL